

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1394
(To be answered on the 24th November 2016)

AIRPORT CHARGES

1394. SHRI R. PARTHIPAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the airport charges are very high in the country;
- (b) if so, the details thereof;
- (c) whether the Indira Gandhi International Airport in Delhi is among the world's most expensive airports;
- (d) if so, the details thereof;
- (e) whether the Government has any plan to reduce the airport charges; and
- (f) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Airport charges are allowed to airports operators as means to provide fair rate of return on the investment made by the airport operator. Since huge investments are made by the developers during construction of the airport, the charges are comparatively higher during the initial period of the airport commencement. However, the charges are substantially reduced once the investment for the development is recovered.

(c) & (d): The information is being collected.

(e) & (f): Government of India has established Airports Economic Regulatory Authority (AERA) in 2009 under an Act of Parliament viz. AERA Act, 2008 to determine the tariffs in respect of aeronautical services provided at major airports in the country. AERA determines the aeronautical tariff in respect of major airports based on stakeholder consultation. The tariffs are reviewed and revised by AERA every five years considering the investment and expenditure incurred by the airport operator, improving efficiency and viability of the airport with a view to rationalize the charges.

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